

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

C.P. (IB)/204(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES: Madhure Infra Engineering Pvt. Ltd.
Vs.
Calyx Lenora Realty Llp

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Sagar Kulkarni, Ld. Counsel for the Operational Creditor present.
None for the Corporate Debtor.
2. Counsel for the Operational Creditor submits that reply has already been filed by the Corporate Debtor. Hard copy of the reply is not available in the Court. Counsel for the Operational Creditor is directed to file hard copies of the reply filed by the Corporate Debtor in two sets before the next date of hearing.
3. List this matter for final hearing on 14.03.2023.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)